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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI


ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/57/ (IB)/2017
NAME OF THE PETITIONER(S) : AGARWAL COAL CORPORATION PVT LTD
NAME OF THE RESPONDENT(S) : SHRI RENUGA TEXTILES LTD
UNDER SECTION : 433(e) (f)


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

K. Anur Pradeesh

Counsel for Applicant.


ORDER

Counsel for Petitioner present and filed a memo stating therein that the Hon'ble High Court of Madras vide order dated 01.10.2015 in CP No.414/2014 in the matter of Apex Liberal Pvt. Ltd. vs Shri Renuka Textile Limited has appointed the Official Liquidator as Provisional Liquidator. Therefore, the Petitioner is directed to submit the claim to the Provisional Liquidator. Accordingly, the petition is disposed of.


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)